

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/3(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	ADITYA BIRLA FINANCE LIMITED VS ARHAM MANAGEMENT SOLUTION PRIVATE LIMITED
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. Amit Kumar Nag, Adv. : For Financial Creditor
Mr. Ranjabati Ray, Adv.
Mr. Subhadeep Basah, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. The Financial Creditor has filed the service affidavit in terms of Rule 7(3) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors), Rules 2019. The Financial Creditor has not proposed the name of Insolvency Professional for appointment as Resolution Professional in other connected matter. In view of the above, **Sushanta Kumar Choudhury, IBBI Registration No. IBBI/IPA-003/00292/2020-2021/13238 email ID sk.choudhury123@gmail.com Mobile No. 9007016008** is hereby appointed as Resolution Professional in exercise of the power conferred under Section 97 of the IBC, 2016. The Resolution Professional is directed to file declaration within seven days from the date of receiving this Order to the effect that he fulfils all the requirements for being appointed as Resolution Professional in the matter .
3. The RP will be paid a remuneration of **Rs. 75,000/- (Rs. Seventy-Five Thousand)** for the assigned job.
4. The Registry is directed to issue notice forthwith to the Resolution Professional and the Corporate Debtor by way of speed post and by e-mail and place the tracking information on record.

5. Ld. Counsel for the Financial Creditor is hereby directed to serve a copy of this Petition along with a copy of this Order and the documents on the Resolution Professional forthwith, by all available modes for information and compliance. Proof of service be filed with the Registry of this Tribunal for records.
6. The Resolution Professional shall be served notice along with a copy of the Petition and upon receipt of the Notice, Resolution Professional will file his report in terms of Section 99 of the IBC within a period of 10 days thereafter and serve Report on the Personal Guarantor, Corporate Debtor as well as Financial Creditor.
7. The Personal Guarantor upon receipt of the Report will raise objection, if any, within a period of one week thereafter.
8. List this matter for consideration on **1/07/2024** on the basis of Report of RP and objection, if any.
9. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsels for information and for taking necessary steps.
10. Certified Copy of this order may be issued, if applied for, upon compliance of all requisite formalities.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)